

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P.(S) No.3197 of 2011**

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Kumari Suchitra Sinha & Ors. ... .. Petitioner

Versus

The State of Jharkhand & Ors. ... .. Respondents  
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**CORAM : HON'BLE MR. JUSTICE DEEPAK ROSHAN**

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For the Petitioner :None

For the Res. State : Mrs. Vandana Singh, Adv.

**Through:- Video Conferencing**

**04/07.09.2021**

Order dated 19<sup>th</sup> August, 2021 reads as follows:-

*Heard through V.C.*

2. *None appears for the petitioner even on repeated calls.*

3. *Ms. Vandana Singh, learned counsel for the respondent-State is present.*

4. *Since the matter has been listed after a long gap, with a view to give one more opportunity to the petitioner, put up this case on 07.09.2021.*

5. *Let the name of Ms. Vandana Singh, learned Sr. S.C.-III on behalf of the respondent-State be reflected in the daily cause list.*

**2.** In spite of the aforesaid order none appears for the petitioner even on repeated calls; however Mrs. Vandana Singh learned counsel for the respondent-State is present.

**3.** It appears that after filing of the counter affidavit the petitioner has not taken any interest in this case.

**4.** Forced with this situation, the instant writ application is hereby dismissed for non-prosecution.

**(Deepak Roshan, J.)**